

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 511 OF 2004

INDORE CONSUMER FORUM (REGD.) & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(with Office Report)

Date: 31/08/2012 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. PATNAIK
(IN CHAMBERS)For Petitioner(s) Mr. Vivek Sharma, Adv.
Ms. Priti Bharadwaj, Adv.
Mrs. Nanita Sharma, Adv.

For Respondent(s) Mr. B.S. Banthia, Adv.

Mr. Abhijit Senguta, Adv.

Mr. Faisal M., Adv.

Mr. V.G. Pragasam, Adv.

Mr. S.J. Aristotle, Adv.

Mr. Praburamasubramanian, Adv.

Ms. Hemantika Wahi, Adv.

Ms. Nandani Gupta, Adv.

Mr. Khwairakpam Nobin Singh, Adv.

Mr. Sapam Biswajit Meitoi, Adv.

Ms. Aruna Mathur, Adv.

Mr. Sumit Goel, Adv.

Mr. Somanadri Goud, Adv.

Mr. D. Mahesh Babu, Adv.

Mr. Mayur R. Shah, Adv.

Ms. Savita Devi, Adv.

Mr. Amit Kumar, Adv.

Ms. Suchitra H., Adv.

Mr. K.K. Mahalik, Adv.

Mr. Arun K. Sinha, Adv.

Mr. K.N. Madhusoodhanan, Adv.

Mr. R. Sathish, Adv.

Mr. Ranjan Mukherjee, Adv.

Mr. S. Bhowmick, Adv.

Mr. S.C. Ghosh, Adv.

Mr. Mukesh Verma, Adv.

Mr. Jatinder K. Bhatia, Adv.

Mr. Gopal Singh, Adv.

Mr. Anant Sharma, Adv.

Mr. Vikrant Yadav, Adv.

For Mr. Abhishth Kumar, Adv.

Mr. Navnit Kumar, Adv.

For M/s Corporate Law Group

Mr. Anil Shrivastav, Adv.

Mr. Rituraj Biswas, Adv.

Mr. Atul Jha, Adv.

Mr. Sandeep Jha, Adv.

Mr. Rajesh Srivastava, Adv.

Ms. Sangeeta Kumar, Adv.

Ms. Sushma Suri, Adv.

Mrs Anil Katiyar, Adv.
Ms. Kamini Jaiswal, Adv.
Mr. Naresh K. Sharma, Adv.
Mr. R. Sathish, Adv.
Mr. Tara Chandra Sharma, Adv.
Mr. M.T. George, Adv.
M/S Arputham, Aruna & Co.
Mr. D.S. Mahra, Adv.
Mr. Ranjan Mukherjee, Adv.
Mr. Radha Shyam Jena, Adv.
Mr. Sanjay R. Hegde, Adv.
Mr. Raj Singh Rana, Adv.
Mr. Jatinder Kumar Bhatia, Adv.
M/S. Parekh & Co.
Mr. Abhishth Kumar, Adv.
Mr. Ansar Ahmad Chaudhary, Adv.
Mr. Vikas Mehta, Adv.

UPON hearing counsel the Court made the following
O R D E R

List this matter after two weeks, by which time the office will furnish a report as to whether Respondent No. 40 was impleaded on his own application or otherwise.

This Order has been passed because counsel for the petitioners has submitted before the Court that if Respondent No.40 has been impleaded on his own application, he need not be served any notice.

| (Jayant Kumar Arora)
| Sr. P.A.

| | (Indu Satiya)
| | Court Master